



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Mar/202526/22

DATED: 30/03/2026

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Mar/202526/22 dated 30/03/2026 of Norms Committee - VI for the year 2025-26 was held on 30/03/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Dineshnarain Mathur, Technical Consultant	DGFT
3	Nand Lal, Technical Consultant	DGFT
4	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	AWL AGRI BUSINESS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Separate Flow Charts for both the Export and Import products. 2. Details of stage-wise wastage of both products. The case stands deferred.	

Case No.	2 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM REVIW00006445AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	3 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	DP CHOCOLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00006361AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification:

1. A detailed justification for the proposed level of fat usage in the chocolate preparation.
2. Details of stage-wise wastage of both products.

The case stands deferred.

Case No.	4 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00006285AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Item Name	Quantity (KGS)
1.	PRESTINE WHIPPING CLASSIC 12 X 1 LTR TP (HSN 21069099)	2500000.0 Kg	1.	DESSERT MIXES PRISTINE TOP WHIP BASE MIX (MODIFIED) (MODIFIED)(HSN 19012000)	56,000 Kg
			2.	HYDROGENATED PALM KERNEL OIL (HSN 15162091)	5,35,500 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00006020AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., CIFT, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Item Name	Quantity (KGS)
1	Frozen Imitation Crab Sticks, Chunk, Bites, Flakes, Claws, Shredded, Shrimptails, Lobster Tails, Scallop, Shrimp Skewers, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc (Frozen Imitation Crab Sticks, Chunk, Bites,	2200000 Kg	1	FROZEN FISH PASTE (SURIMI)	1100000.0 Kg
			2	WHEAT STARCH	154000.0 Kg
			3	MODIFIED TAPIOCA STARCH	187000.0 Kg
			4	CARRAGEENAN AQUAGEL	35200.0 Kg
			5	MIRIN	63800.0 Kg
			6	FROZEN COOKED CRAB MEAT	33000.0 Kg
			7	TRANSGLUTAMINASE	3300.0 Kg

Flakes, Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Shrimp Skewers, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc)	8	CRAB EXTRACT	28600.0 Kg
	9	CRAB MEAT EXTRACT (CME)	26400.0 Kg
	10	CRAB FLAVOUR	27500.0 Kg
	11	CRAB SEASONING	11000.0 Kg
	12	FROZEN BOILED / COOKED CRAB PINCERS	70400.0 Kg
	13	FOOD ADDITIVES - HELSHASA FUSO	8800.0 Kg
	14	FOOD ADDITIVES - TASTE UP L1	8800.0 Kg
	15	FOOD COLOR - TOMATO RED COLOUR	1980.0 Kg
	16	SHRIMP FLAVOUR	16500.0 Kg
	17	SHRIMP EXTRACT	19800.0 Kg
	18	LOBSTER FLAVOUR	16500.0 Kg
	19	SCALLOP FLAVOUR	16500.0 Kg
	20	PLASTIC FILM	44000.0 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00005119AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. CIFT, the firm is required to submit the following information/justification:

1. The total quantity imported is 1,873,080 Kg, whereas the export quantity reported is 2,200,000 Kg, which exceeds the imported quantity. The firm is requested to clarify whether any additional inputs/ingredients have been utilized in the manufacturing process.

The case stands deferred.

Case No.	7 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	NESTLE INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00003894AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MT)	Import Serial No.	Import Item Name	Quantity (MT)
1.	Lactogen 3	2486.940 MT	1.	MSK – Skimmed Milk Powder	1115.32 MT

			2.	Lactose Edible Powder Infant Wet Mix HF	306.99 MT
			3.	Trisodium Citrate INS331iii	4.73 MT
			4.	Lecithin Soy MR1 InfG 30 ppb OTA NGM	35.07 MT
			5.	Tricalcium Citrate INS333 MR1 SSA Low Mn	19.85 MT

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00003156AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs with NIL wastage:

Export Serial No.	Export Item Name	Quantity (Nos.)	Import Serial no	Import Name	Item	Quantity (KGS)
1.	Tea packed in Tea	18000000	1.	Black Tea		36,180 KGS

	Bag (each tea bag contains net 0.002 kgs. Black Tea & net 0.0003 kg. Filter Paper) (Total Net weight 36000.00 kgs.)	Nos. Tea Bags		(Leaf or Dust in Bulk	
			2.	Filter paper for Tea Bags (12.3-12.5 gsm)	5400 KGS

1. The grade, quality and origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	9 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	THE ANANDA BAG TEA CO LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002942AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs with NIL wastage:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No	Import Item Name	Quantity (KGS)
1.	Blended Black Tea (Each Kg containing Not Less Than 76.923% Imported Black Tea)	1 Kg	1.	Black Tea	0.769 Kg.

1. The grade, quality and origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	10 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	ONS EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002713AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No.	Import Item Name	Quantity (KGS)
1.	WALNUT OIL (HSN CODE 15159099)	21294.0 Kg	1.	WALNUT IN SHELL (CHANDLER VARIETY) (HSN CODE 8023100)	54512.64 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00001524AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs with NIL wastage:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No.	Import Item Name	Quantity (KGS)
1	Gutgard Powder(Net Yield is 12500 Kgs of Import Item) (Assay 3.6% to 4.0%)	1 Kg	1	Liquorice roots (Glycyrrhiza Glabra Dried Cut Roots) (Assay 0.2% to 0.25%)	16.88 Kg
2	Flavonoid rich licorice(Net Yield is 12500 Kgs of Import Item) (Assay 3.6% to 4.0%)	1 Kg	2	Liquorice roots(Glycyrrhiza Glabra Dried Cut Roots) (Assay 0.2% to 0.25%)	16.88 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026

and Date	
HQ File Number	HQRNORM REVIW00004607AM25
RA File Number	242404000009 AM21
Licence No and Date	2410043105/15/05/2020
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. Tech-1 and their comments are awaited. The Committee decided to send a reminder to Tech-1 to expedite their comments. The case stands deferred.	

Case No.	13 / NC/6/MEET/Mar/202526/22				
Case Status	Case Approved				
Party Name	NATURAL REMEDIES PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026				
HQ File Number	HQRNORM REVIW00001765AM26				
RA File Number	07AX04000217 AM23				
Licence No and Date	0711004140/31/05/2022				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs with NIL wastage:					

Case No.	14 / NC/6/MEET/Mar/202526/22				
Case Status	Case Deferred				
Party Name	GRIFFITH FOODS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026				
HQ File Number	HQRNORM APPLY 00002289AM23				
RA File Number	07AX04000483 AM23				
Licence No and	0711004774/27/07/2022				

Date	
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm has claimed stage-wise wastage of 1.50% in response to the Deficiency Letter, whereas the wastage prescribed under Appendix 4E is 3%. Hence, firm is required to submit the following information/justification: Variation in wastage claimed under the processing of the products. The case stands deferred.	

Case No.	15 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm has claimed stage-wise wastage of 1.50% in response to the Deficiency Letter, whereas the wastage prescribed under Appendix 4E is 3%. Hence, firm is required to submit the following information/justification: Variation in wastage claimed under the processing of the products. The case stands deferred.	

Case No.	16 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM REVIW00002814AM26
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	

The case stands deferred.

Case No.	17 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	18 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM REVIW00002520AM26
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	19 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM REVIW00002817AM26
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	20 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	OLYMPIC ZIPPERS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM REVIW00004991AM26
RA File Number	05AX04000693 AM24
Licence No and Date	0511019406/16/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1.	ZIPS IN PCS SIZE 15 CM (Net content 192000 meter Zipper & 1280000 sliders in 1280000 PCS of zips)	1 Meter	ZIPPERS IN METER (Relevant size and specification)	1.02 Meter/Meter content of relevant specification in export.
			SLIDERS (Relevant size and specification)	Nett to Nett
2	ZIPS IN PCS SIZE 16 CM (Net content 67840 meter Zipper & 424000 sliders in 424000 PCS of zips)	1 Meter	ZIPPERS IN METER (Relevant size and specification)	1.02 Meter/Meter content of relevant specification in export.
			SLIDERS (Relevant size and specification)	Nett to Nett

3	ZIPS IN PCS SIZE 18 CM (Net content 132120 meter Zipper & 734000 sliders in 734000 PCS of zips)	1 Meter	ZIPPERS IN METER (Relevant size and specification)	1.02 Meter/Meter content of relevant specification in export.
			SLIDERS (Relevant size and specification)	Nett to Nett
4	ZIPS IN PCS SIZE 20 CM (Net content 22400 meter Zipper & 112000 sliders in 112000 PCS of zips)	1 Meter	ZIPPERS IN METER (Relevant size and specification)	1.02 Meter/Meter content of relevant specification in export.
			SLIDERS (Relevant size and specification)	Nett to Nett

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	RAJDHANI CRAFTS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM REVIW00006823AM25
RA File Number	13AX04000156 AM24
Licence No and Date	1311002161/25/08/2023

Norms Committee Decision:

NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. Upon hearing the representation of the firm, the Committee decided to seek following information/justification from the firm:

1. Difference in between Export Item-1 and 2, indicating specific name and photographs of each export item.
2. Details for each export item to give Import Item/s and indigenous items, separately, indicating net content and wastage and accordingly, to fill 4E separately, for both the export items and also to give justification with calculation of wastage.

3. Specifications like commercial with thickness, width, sizes, sawn etc. (as applicable for the item) of OAK Veneer and OAK LUMBER.

4. Indicate Oak Veneer in Sq. ft. with width and thickness.

The case stands deferred.

Case No.	22 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM REVIW00000189AM26
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	
The case stands deferred.	

Case No.	23 / NC/6/MEET/Mar/202526/22					
Case Status	Case Approved					
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED					
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026					
HQ File Number	HQRNORM REVIW00000639AM26					
RA File Number	03AX04004802 AM24					
Licence No and Date	0311030495/29/01/2024					
Norms Committee Decision:						
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-NL, allowing the following inputs						
S. No	Export Item:	Quantity	S. No	Import item	Tech. Characteristic	Quantity
1	"WOODEN FURNITURE ASSTD."Headboard	4000.0 Numbers	1	PLY WOOD-	Thickness 12/16/22MM	1.176 CBM/CBM content in export item

2	HB Middle Panel	2000.0 Numbers	2	PLY WOOD- 12/16/22MM	12/16/22MM	1.176 CBM/CBM content in export item
			3	POWER SOCKET	(125 Vac 50-60 HZ 12 A- ---	Net to net
			4	POWER CABLE	2 Power Strips: 1 Usb + 1 Type C / 2m Awg 16 Cable / Wires From Side, Black Color	Net to net
	HB Side Panel	4000.0 Numbers	5	PLY WOOD- 12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
			6	POWER SOCKET	(125 Vac 50-60 HZ 12 A- ---	Net to net
			7	POWER CABLE	2 Power Strips: 1 Usb + 1 Type C / 2m Awg 16 Cable / Wires From Side, Black Color	Net to net
	Study Desk (Dining Activity Table)	2000.0 Numbers	8	PLY WOOD-	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
			9	POWER SOCKET	(125 Vac 50-60 HZ 12 A- ---	Net to net
			10	POWER CABLE	2 Power Strips: 1 Usb + 1 Type C / 2m Awg 16 Cable / Wires From Side, Black Color	Net to net
	T V Panel	2000.0 Numbers	11	PLY WOOD- 12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item

6	Luggage Rack	2000.0 Numbers	12	PLY WOOD- 12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
7	Wardrobe/Closet	2000.0 Numbers	13	PLY WOOD- 12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
8	Combo Unit (Micro- Fridge)	1800.0 Numbers	14	PLY WOOD- 12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
9	Sofa (Lounge Chair)	2000.0 Numbers	15	PLY WOOD- 12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000033AM25
RA File Number	07AX04002113 AM24
Licence No and Date	0711010969/02/04/2024

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

Case No.	25 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000313AM25

RA File Number	05AX04000071 AM25
Licence No and Date	0511025036/18/04/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	

Case No.	26 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000470AM25
RA File Number	10AX04000024 AM25
Licence No and Date	1011002423/29/04/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	

Case No.	27 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000510AM25
RA File Number	05AX04000233 AM25
Licence No and Date	0511025250/01/05/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	

Case No.	28 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00003718AM25
RA File Number	NA
Licence No and Date	1011002517/05/07/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-NL, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Item Name	Quantity (KGS)
1.	AGAR AGAR STRIPS FOOD GRADE, BACTERIOLOGICAL GRADE, MICROBIOLOGICAL, PHARMA, B P, TISSUE CULTURE	27234.0 Kg	1.	AGAR AGAR STRIPS COMMERCIAL GRADE	29276.55 Kg

RA may take subsequent consequential action accordingly.

Case No.	29 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	NOVOSIS GREEN TECHNOLOGIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00004782AM25
RA File Number	34AX04000795 AM25
Licence No and Date	3411005807/16/12/2024

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	30 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	MARINES CANNING INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00005712AM25
RA File Number	07AX04001663 AM25
Licence No and Date	0711013361/17/01/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments.

The case stands deferred.

Case No.	31 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00006008AM25
RA File Number	08AX04001796 AM25
Licence No and Date	0811014018/04/02/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following information/justification:

1. Export Quantity of Feed Grade product and corresponding Import Quantity.
2. Export Quantity of Food Grade product and corresponding Import Quantity.
3. Complete Flow Chart from 100 Kg. import to Feed Grade and Food Grade, separately.
4. Revised FOB value of export of Food Grade and Feed Grade.
5. Revised CIF value of Import.
6. Revised Sale Value of byproduct (CHURI)

The case stands deferred.

Case No.	32 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00006009AM25
RA File Number	08AX04001797 AM25
Licence No and Date	0811014019/04/02/2025
Norms Committee Decision:	

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following information/justification:

1. Export Quantity of Feed Grade product and corresponding Import Quantity.
2. Export Quantity of Food Grade product and corresponding Import Quantity.
3. Complete Flow Chart from 100 Kg. import to Feed Grade and Food Grade, separately.
4. Revised FOB value of export of Food Grade and Feed Grade.
5. Revised CIF value of Import.
6. Revised Sale Value of byproduct (CHURI)

The case stands deferred.

Case No.	33 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000529AM26
RA File Number	34AX04000014 AM26
Licence No and Date	3411006360/29/04/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	34 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000576AM26
RA File Number	02AX04000074 AM26
Licence No and Date	0211008625/01/05/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs with NIL wastage:	

Export Serial No.	Export Item Name	Quantity (Nos.)	Import Item Name	Quantity (Mgs)
1.	Tea in tea bags - English Breakfast - pack of 100 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper (12.5 GSM)	1 No. Tea Bag	Filter Paper : 12.5 GSM	190.95 Mgs
2	Tea in tea bags - Earl Grey - pack of 100 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper (12.5 GSM)	1 No. Tea Bag	Filter Paper : 12.5 GSM	190.95 Mgs
3	Tea in tea bags - Green Tea - pack of 100 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper (12.5 GSM)	1 No. Tea Bag	Filter Paper : 12.5 GSM	190.95 Mgs
4	Tea in tea bags - Peppermint - pack of 80 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper & 0.00150 kgs. (12.5 GSM)	1 No. Tea Bag	Filter Paper : 12.5 GSM	190.95 Mgs
			Herbs Peppermint	1507.5 Mgs
5	Tea in tea bags - Chamomile : pack of 80 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper & 0.00120 kgs. (12.5 GSM)	1 No. Tea Bag	Filter Paper : 12.5 GSM	190.95 Mgs
			Herbs Chamomile	1206.00 Mgs

6	Tea in tea bags - Lemon ginger - pack of 80 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper & 0.00075 Kgs (12.5 GSM)	1 No. Tea Bag	Filter Paper : 12.5 GSM	190.95 Mgs
			Herbs Lemon ginger	753.75 Mgs

RA may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00000919AM26
RA File Number	06AX04000091 AM26
Licence No and Date	0611003633/20/05/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (In KGS)	Import Serial No.	Import Item Name	Quantity
1.	Tulsi Sweet Rose Herbal Tea((Containing 166 Kg Rose Flavour Natural)	4155.0	1	Rose Flavour Natural (Odoriferous Substances)	Net to Net basis as per content in Export Product.
2.	Tulsi Cinnamon Rose Herbal Tea((Containing 13 Kg Rose Flavour Natural)	625.0	2	Rose Flavour Natural (Odoriferous Substances)	
3.	Tulsi Sweet Rose Assam Black Herbal Tea((Containing 19 Kg Rose Flavour Natural)	482.0	3	Rose Flavour Natural (Odoriferous Substances)	

4.	Tulsi Ashwagandha Herbal Tea(Containing 515 Kg Indian Fruit Flavours)	6303.0	4	Indian Fruit Flavours (Odoriferous Substances)
5.	Tulsi Hibiscus Herbal Tea(Containing 105 Kg Organic Phalsa Berry Flavour)	1674.0	5	Organic Phalsa Berry Flavour (Odoriferous Substances)
6.	Tulsi Hibiscus Herbal Tea(Containing 120 Kg Organic Lemon Flavour)	4592.0	6	Organic Lemon Flavour (Odoriferous Substances)

(i) CIF value of Import Item in each export should not be more than 5% of FOB value of export.

RA may take subsequent consequential action accordingly.

Case No.	36 / NC/6/MEET/Mar/202526/22				
Case Status	Case Approved				
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026				
HQ File Number	HQRNORM APPLY 00000995AM26				
RA File Number	13AX04000053 AM26				
Licence No and Date	1311003931/22/05/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-NL, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (CBM)	Import Serial no	Import Item Name	Quantity (KGS)
1.	WOODEN FURNITURE(CONTENT OF IMPORT ITEMS HARDWARE AT IMPORT	715.0 CUBIC METER	1.	RELEVANT WOOD (Oak Wood)	1.40 Cubic Meter/ cubic Meter content in export item.

	SERIAL NO. 7 TO 21 ARE NET TO NET BASIS)		2.	WOOD VENEER (Oak Veneer -0.5 Mm to 0.6 MM) (Commercial grade)	1.04 Sq. Meter/Sq. Meter content in export item.
			7 to 21.	Component as per application	Net to net with accountability clause
2.	WOODEN FURNITURE	89.0 CUBIC METER	3.	RELEVANT WOOD (Oak Wood)	1.40 Cubic Meter/ cubic Meter content in export item.
			4.	WOOD VENEER (Oak Veneer -0.5 Mm to 0.6 MM) (Commercial grade)	1.04 Sq. Meter/Sq. Meter content in export item.
3.	WOODEN FURNITURE	89.0 CUBIC METER	5.	RELEVANT WOOD (Oak Wood)	1.40 Cubic Meter/ cubic Meter content in export item.
			6.	WOOD VENEER (Oak Veneer -0.5 Mm to 0.6 MM) (Commercial grade)	1.04 Sq. Meter/Sq. Meter content in export item.
RA may take subsequent consequential action accordingly.					

Case No.	37 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	KALPEX AGRO EXTRACTS LLP
Meeting Number	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026

and Date	
HQ File Number	HQRNORM APPLY 00001071AM26
RA File Number	10AX04000065 AM26
Licence No and Date	1011003147/27/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	38 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	M/S SPARKLING SIP TEAS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00001322AM26
RA File Number	02AX04000180 AM26
Licence No and Date	0211008846/05/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	39 / NC/6/MEET/Mar/202526/22			
Case Status	Case Approved			
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026			
HQ File Number	HQRNORM APPLY 00001396AM26			
RA File Number	05AX04000834 AM26			
Licence No and Date	0511033207/10/06/2025			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs:				
Export Serial No.	Export Item Name	Quantity (MTS)	Import Item Name	Quantity (KGS)

1	Mixed Berries Granola (HSN 19041090)	58 MTs	Orafti L92LL (HSN 17029090)	4311.84 Kgs
			Jumbo Oat Flakes (Rolled Oats)-KDHO (HSN 11042200)	19783.74 Kgs
			Quick cooking oats (instant oats)-KDHO (HSN 11042200)	6163.3 Kgs
			Cranberry pcs (HSN 20089300)	1462.89 Kgs
			Starwberry PCS (HSN 20089700)	1954.01 Kgs
			Mixed berry flavour (HSN 33021090)	429.0 Kgs
2.	Apple Crumble Granola (HSN 19041090)	47 MTs	CINNAMON POWDER (HSN 09062000)	472.6 Kgs
			Orafti L92LL (HSN 17029090)	5238.03 Kgs
			Jumbo Oat Flakes (Rolled Oats)-KDHO (HSN 11042200)	14074.18 Kgs
			Quick cooking oats (instant oats)-KDHO (HSN 11042200)	7628.46 Kgs

3.			Cranberry pcs (HSN 20089300)	1211.56 Kgs
			Apple pcs (HSN 20089993)	2045.6 Kgs
			Bliss Flavour (HSN 33021090)	153.56 Kgs
	Honey Nut Granola Honey Nut (HSN19041090)	51 MTs	Orafti L92LL (HSN 17029090)	3825.0 Kgs
			Jumbo Oat Flakes (Rolled Oats)-KDHO (HSN 11042200)	16701.1 Kgs
			Quick cooking oats (instant oats)-KDHO (HSN 11042200)	9073.52 Kgs
			Cashew (HSN 08013220)	1854.55 Kgs
			Almond (HSN 08021200)	1854.55 Kgs
			Honey Blossum Flavour (HSN 33021090)	106.04 Kgs
RA may take subsequent consequential action accordingly.				

Case No.	40 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	VKC NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002061AM26
RA File Number	18AX04000003 AM26

Licence No and Date	3011007367/14/07/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Item Name	Quantity (KGS)
1.	INSHELL PISTACHIO ROASTED SALTED (HSN CODE 20081991)	1,95,048.0 Kg	1.	PISTACHIO INSHELL (HSN CODE 08025100)	1,96,998 Kg
RA may take subsequent consequential action accordingly.					

Case No.	41 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	TROUW NUTRITION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002042AM26
RA File Number	09AX04000222 AM26
Licence No and Date	0911010013/14/07/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	
The case stands deferred.	

Case No.	42 / NC/6/MEET/Mar/202526/22
Case Status	Case Approved
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002405AM26
RA File Number	03AX04002098 AM26
Licence No and Date	0311046056/30/07/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to fix the norms based on the comments received	

from Technical Authority, i.e., Tech-NL, allowing the following inputs

S. No	Export Item:	Quantity	S. No	Import item	Tech. Characteristic	Quantity
1	"WOODEN FURNITURE ASSTD."Headboard	4000.0 Numbers	1	PLY WOOD-	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
2	HB Middle Panel	2000.0 Numbers	2	PLY WOOD-12/16/22MM	12/16/22MM	1.176 CBM/CBM content in export item
			3	POWER SOCKET	(125 Vac 50-60 HZ 12 A- ---	Net to net
			4	POWER CABLE	2 Power Strips: 1 Usb + 1 Type C / 2m Awg 16 Cable / Wires From Side, Black Color	Net to net
3	HB Side Panel	4000.0 Numbers	5	PLY WOOD-12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
			6	POWER SOCKET	(125 Vac 50-60 HZ 12 A- ---	Net to net
			7	POWER CABLE	2 Power Strips: 1 Usb + 1 Type C / 2m Awg 16 Cable / Wires From Side, Black Color	Net to net
4	Study Desk (Dining Activity Table)	2000.0 Numbers	8	PLY WOOD-	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
			9	POWER	(125 Vac 50-60 HZ 12 A-	Net to net

				SOCKET	---	
			10	POWER CABLE	2 Power Strips: 1 Usb + 1 Type C / 2m Awg 16 Cable / Wires From Side, Black Color	Net to net
5	T V Panel	2000.0 Numbers	11	PLY WOOD-12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
6	Luggage Rack	2000.0 Numbers	12	PLY WOOD-12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
7	Wardrobe/Closet	2000.0 Numbers	13	PLY WOOD-12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
8	Combo Unit (Micro-Fridge)	1800.0 Numbers	14	PLY WOOD-12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item
9	Sofa (Lounge Chair)	2000.0 Numbers	15	PLY WOOD-12/16/22MM	Thickness 12/16/22MM	1.176 CBM/CBM content in export item

RA may take subsequent consequential action accordingly.

Case No.	43 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002966AM26
RA File Number	02AX04000400 AM26

Licence No and Date	0211009422/01/09/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following clarification/justification: 1. Whether export is Loose Tea or in Tea Bags, details thereof. 2. Composition of each export item including both imported and indigenous inputs. 3. Technical justification regarding mismatch of AA with 4E. 4. Value of Tea and other indigenous items including Packing materials. The case stands deferred	

Case No.	44 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00002957AM26
RA File Number	02AX04000427 AM26
Licence No and Date	0211009420/01/09/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following clarification/justification: 1. Composition of each export items including content of all imported items in each export. 2. Details of each import item with technical specifications/Catalogue. 3. Details of Herbs or Flavours used in export item No.4, 5 & 6 with net content in each export. 4. Capacity of import item No.8 with dimensions. 5. Wastage applied for each import item. The case stands deferred.	

Case No.	45 / NC/6/MEET/Mar/202526/22
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 22 and 30/03/2026
HQ File Number	HQRNORM APPLY 00003245AM26
RA File Number	03AX04003025 AM26

Licence No and Date	0311047358/16/09/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority (Tech-2), it was decided to call the firm for a PH with complete and relevant documents as the received reply is incomplete and not matching with AA. The firm is required to submit the following information: 1. Master Batch Formula (MBF) for all the export items. 2. Wherever MBF is given, export description is not matching with export description in AA. The case stands deferred.	